

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 14359/2025

[Arising out of impugned final judgment and order dated 25-07-2025 in CRR No. 242/2023 passed by the High Court of Judicature at Allahabad]

DHANANJAY PATHAK

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

IA No. 231181/2025 - EXEMPTION FROM FILING O.T.

Date : 02-12-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MANOJ MISRA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) : Mr. Anuj Prakaash, Adv.
Mr. Niraj Dubey, Adv.
Mr. Pradum Kumar, Adv.
Mr. Kumar Mihir, AOR

For Respondent(s) : Ms. Srishti Singh, AOR
Mr. Chand Qureshi, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel for the State prays for and is allowed four weeks' time to file counter affidavit. While filing counter affidavit, the State shall also ascertain about the veracity of the matriculation certificate on which reliance is placed by the petitioner.

2. List the matter in the third week of January, 2026.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(SAPNA BANSAL)
COURT MASTER (NSH)